Form-5

[See rule 7]

ORDER FOR FULL AND FINAL SETTLEMENT OF TAX ARREAR UNDER SECTION 5 (2) READ WITH SECTION 60F THE DIRECT TAXVIVAD SE VISHWAS ACT, 2020 (3 of 2020)

THE DIRECT TAX VIVAD SE VISHWAS RULES, 2020

			(N as declarant) had made a d			r number/TAl	N of the
And of	whereas th	e designated autrupees pa ertificate setting	hority by Certificate No yable by / refundable to the forth therein the particular full and final settlement of	ne declarant i	datedn accordance v	determine with the provision	ns of the Act
	therefore, eby certific		e powers conferred by sub	-section (2)	of section 5 rea	d with section 6	of the Act, it
(a)	a sum of Rs has been paid by the declarant towards full and final settlement of tax arrear determined in the order No						
(b)	the immunity is granted subject to the provisions contained in the Act, from instituting any proceeding for prosecution for any offence under the Income-tax Act or from the imposition of penalty under the said enactment[as per section 6 of the Act], in respect of the tax arrear as detailed in the table below:						
		essment year/ nancial year	Details of dispute settle	arrear(disputed p	ure of tax disputed tax / enalty / disput / disputed fee)		tax arrear
shall leave	not be law petition to	oful for the incor	g a declaration under this A me-tax authority or the dec e declarant or the income- settling the dispute.	larant being	a party in app	eal or writ petiti	on or special
Place							
Date				(Designated Authority)			
То							
	(1)	The declarant					
	(2)	Assessing Officer					
	(3)	3) Concerned Principal Commissioner of Income-tax					

Note: Strike-off whatever is not applicable.

Concerned Appellate Forum

(4)